



2026:AHC-LKO:16720-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 2075 of 2026

Arvind Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Housing And
Urban Planning Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Panna Lal Gupta, Amit Kumar, Saurabh Kumar, Shiv Prasad Chaurasia, Subrat Gupta
Counsel for Respondent(s)	: C.S.C., Ratnesh Chandra

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.
2. A statement has been made by learned counsel for L.D.A. that no demolition of the premises as is being alleged in the writ petition shall take place till an order of demolition is passed and given effect. As regards the application for sanction of map / compounding submitted by the petitioners, it is submitted that there is some difficulty.
3. Be that as it may, if an application has been filed, let it be considered and disposed of as per law at the earliest say within four weeks.
4. Accordingly, the petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 27, 2026

Shanu/-